

<i>Category</i>	<i>Min.</i>	<i>Max.</i>
All other ED Agents.		
i) for less than two hours of workload.	Rs. 240 (Fixed)	
ii) for workload of two hours and above.	270	420

In addition to the aforesaid allowances, the ED Branch Postmasters are eligible to draw delivery and conveyance allowance upto a maximum of Rs. 50/- and office maintenance allowance upto a maximum of Rs. 25/- p.m. The ED Delivery Agents/ED Mail Carriers and eligible for grant of cycle allowance of Rs. 20/- p.m. There is also a provision to grant fixed stationery charges of Rs. 3/- per Extra Departmental Branch Postmasters/Extra Departmental Sub postmasters and Rs. 1/- in respect of other categories of ED Agents. From 1.1.90 the ED employees have become entitled to dearness allowance at the rate of 38/- of their basic allowance. They are also eligible for grant of ex-gratia gratuity and the maximum amount payable is Rs. 3000/- subject to a minimum service of 10 years. ED Agents can avail leave without allowances upto a maximum of 180 days. Besides this, flood advance of Rs. 100/- recoverable in 10 instalments is also sanctioned to ED employees as and when the same is sanctioned to regular government servants in the flood affected areas. The ED Agents are also entitled to productivity linked bonus on the basis of their actual emoluments.

(b) The information is being called from the postal Circles and will be placed on the table of the House.

[English]

STD Facilities in Orissa

6646. SHRI GOPI NATH GAJAPATHI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government have a proposed to provide STD facilities in some more towns in Orissa during 1990-91;

(b) if so, the towns identified therefor;

(c) whether there is a proposal to introduce STD facility in Paralakhemundi and some other towns in Ganjam districts in Orissa;

(d) if so, the details thereof; and

(e) whether STD facilities would be provided to those towns in 1990-91?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) Yes, Sir.

(b) The following 11 stations are planned to be provided with STD facility during 1990-91: Aska, Bargadh, Chandipur Gunupur, Joda, Jatni Barbil, Kantabanji, Mowrangpur, Porlakhemundi, Rajgangpur.

(c) Yes, Sir.

(d) Paralakhemundi and Aska.

(e) Yes, Sir, subject to availability of equipment.

Agitation by Ladakhi Buddhists Association

6647. SHRI MADHAVRAO SCINDIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government attention has been drawn to the threat given by the Ladakhi Budhists Association to launch an agitation for an autonomous District Council;

(b) if so, the details of their demands; and

(c) the Government's stand in regard thereto?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) to (c). The Ladakhi Budhists Association have since dropped their demand for Union Territory Status and have instead demanded autonomous District Council for Leh. It is for the State Government to consider the demand of the Association with in the framework of the constitution of Jammu and Kashmir and other State laws.

Committee to Enquire into Delhi Police Officer's Delinquencies

6648 SHRI DHARMESH PRASAD VARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the committee set up to inquire into the delinquencies of Delhi Police Officers during November, 1984 riots in Delhi has submitted its report;

(b) if so, the finding thereof, and

(c) the action taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) to (c). The Kapur-Mittal Committee, which was set up to enquire into the delinquencies of Delhi Police Officers has submitted its Report to the Lt. Governor of Delhi on 1st March, 1990, and is under examination of the Delhi Administration.

Recommendations of Kapur-Mittal Committee

6649. SHRI SHANTILAL PURSHOTTAMDAS PATEL:
SHRIMATI GEETA MUKHERJEE:
SHRI KAILASH MEGHWAL:
SHRI KIRPAL SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Justice Kapur a co-member of the Kapur-Mittal Committee set up to inquire into the delinquencies of Delhi Police Officers during November, 1984 riots in Delhi has recommended the institution of a full-fledged high powered inquiry into the conduct of the police personnel; and

(b) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) and (b). The Report of Kapur-Mittal Committee submitted to the Lt. Governor, Delhi on the 1st March, 1990 is under examination in Delhi Administration.

[*Translation*]

Land under Delhi Land Reforms Act

6650. SHRI L.K. ADVANI: Will the Minister of AGRICULTURE be pleased to state:

(a) the maximum limit of irrigated land in possession of one family under the Delhi Land Reforms Act;

(b) whether sanction to purchase the land and get it registered in villages of Mehrauli Tehsil was issued to some people during the year 1985; and

(c) if so, the details and reasons thereof?